

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Dated this Tuesday the 29th day of April, 2003

O.A.877 of 1999

Coram: Hon'ble Mr.A.S.Sanghvi - Member (J)  
Hon'ble Mr.Shankar Prasad - Member (A)

Balakrishnan Thriuvengadam  
Mudallar,  
R/o Worli B.D.D.Chawl,  
Chawl No.18, R.No.6,  
Worli, Mumbai.  
O/o Joint Commissioner of  
Customs (Prev.),  
Marine & Preventive,  
100, Everest Building,  
New Marine Drive,  
Mumbai.  
(By Advocate Shri P.A.Prabhakaran)

- Applicant

Versus

Union of India & others  
(By Advocate M.I.Sethna with  
Shri V.D.Vadhavkar)

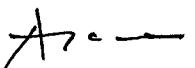
- Respondents

ORAL ORDER

By Hon'ble Mr.A.S.Sanghvi, Member (J) -

Heard the learned counsel of parties. The learned counsel for the Applicant fairly concedes that in view of the orders passed by the authorities regularising the period of suspension, the grievance of the applicant is redressed. Since the grievance of the Applicant is redressed and nothing remains to be done in this OA, the OA is disposed of as infructuous. No order as to costs.

  
(Shankar Prasad)  
Member (A)

  
(A.S.Sanghvi)  
Member (J)

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